# GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFAIRS

# LokSabha Unstarred Question No. 2186 TO BE ANSWERED ON FRIDAY, THE 29.07.2022

### Strengthening of Quasi-Judicial Bodies

2186. SHRI PARVESH SAHIB SINGH VERMA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) Whether the Government is aware of issues like high pendency pertaining to quasi judicial bodies/ tribunals/regulatory bodies in the country and if so, the details thereof;
- (b) the steps taken by the Government for increasing transparency, efficiency and impartiality of quasi-judicial bodies in the country in the recent times; and
- (c) whether, the Government is taking any steps to strengthen infrastructure, digitization and human resources in quasi-judicial bodies in the country and if so, the details thereof?

## ANSWER MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

(a), (b) &(c): Information has been compiled and is placed as Annexure-I.

	Ministry of Railways	M/o Environment, Forest and Climate	Department of Defence	M/o Labour and Employment	ITAT, Ministry of Law & Justice
Whether the Government is aware of issues like high pendency pertaining to quasi judicial bodies/ tribunals/regulatory bodies in the country and if so,	As on 30.06.2022 24,133 cases were pending in Railway Claims Tribunal.	Change  (a) to (c) It is stated that the disposal rate of cases in NGT is higher than the filing rate. The NGT has delivered a number of	Total pending cases at AFTs including OAs & TAs is 22786.	Cases pending before CGITs-cum- LCs under ID Act, 1947 in June, 2022 are 15836.	As on 1.7.2022, the pendency of appeals in ITAT is 47940.
the details thereof; the steps taken by the Government for increasing transparency, efficiency and impartiality of quasi-judicial bodies in the country in the recent times; and	The steps taken by the Government for increasing transparency, efficiency and impartiality of Railway Claims Tribunal are as under:-  1. Installation of CCTV Cameras at all the Benches of RCT-In order to ensure transparency in judicial proceedings and avoid any untoward incident in the Court, CCTV cameras with audio	significant judgments on range of issues from across the country such as Environment Clearance, Forest Clearance, Pollution (Air & Water), Coastal Regulation Zone and Waste Management.	(b) & (c): Besides Physical hearing, the matters are also taken up through virtual hearing matters of Regional Benches where there is shortage of members are also taken up		The Government through various initiatives in infrastructure, digitization and human resources has endeavoured to enhance transparency, efficiency & impartiality in ITAT.  I. INFRASTRUCTURE(THE PREMISES OF BENCHES OF ITAT)  1.1 The ITAT is functioning from its own building in Jaipur, Bangalore and Cuttack.  1.2 Piece of land has been purchased by the ITAT in Pune, Lucknow, Guwahati, Kolkata and Ahmedabad for construction

	recording facility have	and disposed	of office-cum-residential
	been installed in 19 out	off by	buildings. The construction of
	of 20 Benches of RCT.	3	office building in New Delhi by
	The work of installation	adopting	the NBCC India Ltd. is likely to
	of CCTV camera is	virtual mode.	
	under process		be completed by December,
	in Ernakulam Bench.	During	2022. An office space in the
	2. Disbursement of	Covid-19	newlyconstructed GPOA
	cash component of decreetal amount to	pandemic	Building at Naya Raipur (Atal
	claimants	<u> </u>	Nagar), Chhattisgarh has been
	through electronic	three courts	allotted to the ITAT, Raipur
	transfer - In order to	at AFT (PB)	Bench.
	safeguard the financial	were also	Bellett.
	interest of poor and		II DIGITALIZATION
	illiterate litigants and	functional	II. <u>DIGITALIZATION:</u>
	ensure they directly	through video	
	receive the decreetal	0	Over the years, various projects
	amount in their bank	conferencing.	have been undertaken and
	accounts, cheque		implemented by the Tribunal to
	payment has been		live up to its motto
	dispensed with and all		-
	cash payments are		"NishpakshSulabhSatvarNyay".
	made through		It includes ITAT Online Project,
	RTGS/NEFT etc.		Digital Display Boards,
	3. Circulars are issued from time to time to		Launching of Mobile Application,
	ensure uniformity and		Budget and Expenditure
	clarity in procedure for		Monitoring System, E-Court etc.
	registration of cases		momentag system, 2 court etc.
	and release of		DECENT ACHIEVEMENTS IN
	decreetal amount		RECENT ACHIEVEMENTS IN
	deposited in the		YEAR 2021
	Suitor's Account in all		
	the Benches of RCT.		(a) <u>Virtual Hearings</u>
	4. The court cases of RCT's		Consequent to imposition of
	have also been linked with		lockdown, court proceedings in
	Legal Information		ITAT benches across the country
	Management & Briefing		have come to a halt. ITAT has,
	System (LIMBS).		,
whether, the	1. The work of		however, quickly taken up the
Government is	"Computerization		challenge posed by Covid and
	and Digitization of		restarted judicial proceedings by
taking any steps to	RCT benches" with		adopting solutions offered by
strengthen	KCI Delicites with		information and communication
		<u> </u>	

infrastructure, digitization and human resources in quasi-judicial bodies in the country and if so, the details thereof?

7.59 Crores. "Replacement of Hardware and Networking equipment of all locations of Web enabled Claims" at the cost of Rs. 2.54 Crores and "Implementation of e-Office in all RCT benches" at the cost of Rs. 4.49 Crores have already been sanctioned and work are in progress. 2. Railway Board has already issued directions to all Zonal Railways for provision of free legal aid service to the applicant of weaker section of society involved in untoward incident Section under 124A of RCT Act, 1987 and provision of

litigants shed in

the help of NIC at

the cost of Rs.

technology.

### (b) <u>Launching of ई-द्वार(ITAT</u> E-Filing Portal)

ई-द्वार, the E-Filing Portal of Income Tax Appellate Tribunal, has been launched for enabling the appellants to file their appeals, cross objections and applications from their doorsteps.

### (c) <u>Publishing of Daily</u> <u>Orders</u>

ITAT has started publishing of the daily orders passed by various Benches of the Tribunal on the official website.

#### (d) Paperless Courts

As a pilot project, the trial run of court proceedings in paperless environment has been successfully conducted and the President's Court Room at ITAT, Delhi has been upgraded as Paperless Court.

#### III. HUMAN RESOURCES

The Government has recently appointed 21 Accountant/Judicial Member in ITAT. Six Assistant Registrars of the Income Tax Appellate Tribunal were promoted to the post of Deputy Registrar in Income Tax Appellate Tribunal

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	premises of		in 2019. The DPC for the post
	benches with		of Deputy Registrar will be
	pasic facilities.		convened as and when the
3.	To leverage		requisite officers are eligible for
impi	roved		the post of Deputy Registrar. The
prod	ductivity and		UPSC has advised to amend the Recruitment Rules for direct
emp	oloyee		appointment to the post of
satis	sfaction,		Assistant Registrar, which is
adm	ninistrative		under consideration.
work	k of Railway		diddi colloidoration.
	oloyees are		
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	agement		
	tem (HRMS).		
	/orkshops were		
	nised for Vice-		
Chair			
Memb	pers of RCT at		
Nation			
Acade	emy, Bhopal in		
	, 2018, 2019 &		
•	Delhi Judicial		
	emy, Dwarka,		
	Delhi in 2017.		
	to the ongoing		
COVI			
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online			
		LL	

virtual webinars		
organized by the		
Principal Bench in		
lieu of the physical		
judicial training		
module.		